

per standing instructions of the Department of Personnel on the subject.

[*Translation*]

Letters from Members of Parliament

9263. SHRI RAM TAHAL
CHOUDHRY:
SHRI ARJUN SINGH YADAV:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a number of letters/representations/memoranda from Members of Parliament have been received during the last six months;

(b) the number of cases in which acknowledgments were issued within fifteen days and the number of cases in which final reply has to been sent so far;

(c) the reasons for not sending acknowledgments within fifteen days and final reply within three months; and

(d) the number of officials found guilty of the delay?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) to (d). A large number of letters/representations/memoranda have been received from the Members of Parliament during the last 6 months. Efforts are made to attend to all letters relating to policy matters, general issues, etc. and instructions have been issued to all officers, sections, divisions in the Ministry and Attached/Subordinate Offices to strictly follow the Manual of Office Procedure to ensure that the communications are attended to on priority.

However, it has been noted that the bulk

of letters/representations memoranda received from the Members of Parliament relates to individual cases for out of turn allotment of houses, transfers, etc. These compose more than 80% of the letters received. It is not always possible to acknowledge such a large volume of letters requesting for individual favours within the stipulated time frame. However, all efforts are being made to such letters also expeditiously.

[*English*]

Criminal Proceedings against Union Carbide

9264. PROF. MALINI
BHATTACHARAYA:
SHRI DHARAMPAL SINGH
MALIK:

Will the PRIME MINISTER be pleased to state:

(a) whether High Court has allowed criminal proceedings against Union Carbide for the Bhopal Gas Disaster;

(b) if so, whether the Government propose to set up a special cell for assistance in the proceedings; and

(c) the stage at which the criminal case against Union Carbide stands at present?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHITNA MOHAN): (a) No Sir. The criminal proceedings have been directed to be proceeded with by the Supreme Court in its Order of 3rd October, 1991.

(b) No, Sir.

(c) The Central Bureau of Investigation has filed a case in the Court of the Chief Judicial Magistrate, Bhopal against nine